

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421

IA/3230/ND/2024 IA/2876/ND/2024 COMT-P/14/ND/2021
IA/629/ND/2022 IA/954/ND/2022 IA/2437/ND/2022
IA/3733/ND/2023 in IB/699/ND/2019

IN THE MATTER OF:

Punjab National Bank	...	Applicant
Versus		
M/s Dhir Global Industria Pvt Ltd	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 15.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Apoorv Sarvaria and Adv. Simran Chadha
For the RP	: Adv. Abhishek Anand, Adv. Karan Kohli, Adv. S. Sethi
For the Respondent	: Adv. M.Dutta, Adv. Aditya Guha

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2437/ND/2022:-

This is an application filed by the Applicant for direction to the Resolution Professional to return and restore the possession of the subject property. Heard the arguments on behalf of the Applicant as well as RP in length. The parties are directed to file written submissions along with case laws, if any within ten days. List this matter on **12.08.2024**.

IA/2876/ND/2024:-

This application has been filed for early hearing of IA-2437/2022. IA-2437/2023 has been heard today. Therefore, IA/2876/ND/2024 **disposed of** as infructuous.

**IA/3230/ND/2024 COMT-P/14/ND/2021 IA/629/ND/2022
IA/954/ND/2022 IA/3733/ND/2023:-**

List these IAs on **12.08.2024**.

**-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

**-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**